

Government of Jammu and Kashmir  
Department of Law, Justice and Parliamentary Affairs  
Civil Secretariat  
Srinagar/Jammu  
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Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory  
of Jammu and Kashmir-Appointment of Officer In charge(OIC) Litigation.

**GOVERNMENT ORDER NO:- 9299 - JK (LD ) of 2025**

**DATED:- 04 - 08 - 2025**

Sanction is hereby accorded to the appointment of Officer's of Rural Development and Panchayati Raj Department, as mentioned in annexure to this Government Order as Officer In charge (OIC) Litigation for the cases indicated against each including Contempt Petition, if any, pending before Hon'ble High Court of J&K and Ladakh/Central Administrative Tribunal.

The terms and conditions of appointment of the OIC shall be governed by the provisions of Government Order No.1673-JK(LD) of 2021 dated 24.03.2021.

**By order of Government of Jammu and Kashmir.**

Sd/-

**(Achal Sethi)**

Secretary to Government

Dated:- 04.08.2025

No:-LAW-OIC/08/2025

Copy to the:-

1. Learned Advocate General, J&K.
2. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
3. Joint Secretary (J&K), Ministry of Home Affairs, Government of India.
4. Commissioner/ Secretary to Government, Department of Rural Development and P.R
5. Registrar General, High Court of J&K and Ladakh, Jammu/Srinagar.
6. Principal Secretary to Hon'ble Chief Justice, High Court of J&K and Ladakh.
7. Director Litigation , Srinagar/ Jammu.
8. Law Officer concerned
9. Officer In Charge Litigation(OIC).
10. Private Secretary to Chief Secretary for information of Chief Secretary.
11. Private Secretary to Secretary Law.
12. Incharge Website.
13. Government Order file.
14. Concerned file.

**(Reyaz Ali Bhat)**

Deputy Legal Remembrancer

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**Annexure to the Government Order No. 9299 – JK (LD) of 2025 dated 04.08.2025.**

S.No	Case Title	Name of OIC	Designation
1	Case titled Shabir Ahmed Vs BDO Mahore & Others	Mr. Mahesh Chander	Block Development Officer, Mahore
2	WP (C) 840/2022 titled Manjeet Singh Vs UT and ors	Sh.Madan Mohan	BDO Dangri
3	WP (C) 1720/2022 titled Pallavi sharma Vs UT and ors	Sh. Hemand Vaid	BDO Seri
4	WP (C) 1888/2022 titled Shabir Ahmed Vs UT and ors	Sh. Mohd. Razak	BDO Khawas
5	WP (C) 2797/2022 titled Nazir Ahmed Vs UT and ors	Sh. Shoaib Aslam	BDO Manjakote
6	WP (C) 2465/2023 titled Mehmood Ahmed Vs UT and ors	Sh. Sheikh Wajad Ahmed	BDO Darhal
7	WP (C) 2826/2023 titled Mohd.Hussain Vs UT and ors	Sh. Datta Ram	BDO Doongi
8	titled inhabitants of Village Targain Upper Vs UT and Others WP(C) No. 2972/2023	Sh. Khadam Hussain Shah	BDO Rajnagar
9	WP (C) No. 1022/2024 titled Mukhtar Ahmed & Ors Vs UT & Ors	Sh. Shoaib Aslam	BDO Manjakoe
10	WP (C) No. 2526/2024 Shadi Lal Vs Ut & Ors	Sh. Pardeep Kumar	BDO Rajouri
11	WP (C) No. 37/2025 inhabitants of Panchayat Badhal-A through Karnail Singh Vs UT & Ors	Sh. Mohd. Razak	BDO Khawas
12	CPOWP No. 19/2011 titled Mohd Ayub and ORs Vs Subash Chander , District Panchayat and Ors	Sh. Shivam Sharma	BDO Panjgrain
13	CCP(s) No. 201/2025 in WP (C) No. 223/2025 Kewal Krsihan Vs UT & Ors	Sh. Auqil Nuvaaid	ACD Rajouri
14	CCP (S) No. 169/2025 in WP (C No. 633/2020 Mohd. Riyaz Vs UT of J&K & Ors	Sh. Madan Mohan	BDO Dangri

*Devsingh*

15	WP(C) No. 870/2025 titled Hussan Basre and Anr. Vs UT& Ors	Sh. Sheikh Wajad Ahmed	BDO Darhal
16	OA No. 770/2025 Ghulam Qadir Vs RDD	Sh. Sheikh Wajad Ahmed	BDO Thanamandi
17	WP (C) 2477/2023 Inhabitants of Rajdhani Upper Vs UT	Sh. Shoaib Aslam	BDO Manjakote
18	WP (C) 1907/2023 Mohd. Shabir Vs UT	Sh. Khadam Hussain Shah	BDO Rajnagar
19	WP (C) No. 546/2025 Akshani Kochhar Vs Ut & Ors	Sh. Pardeep Kumar	BDO Rajouri
20	WP (C) No. 66/2025 titled Balbir Singh Vs Ut & Ors	Sh. Rakesh Sharma	ACP Poonch
21	WP (C) 2932/2024 titled M/s Aman Chib Contractor Vs UT and ors	Sh. Suresh Bharti	Executive Engineer, REW, Jammu
22	WP(C) PIL No. 05/2023 titled Zeeshan Javed Rana Vs Union Territory of Jammu and Kashmir and others.	Mr. Mohd Irfan,	BDO Mendhar.

*[Handwritten signature]*